

Central Administrative Tribunal, Principal Bench

O.A.No.1615/96

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 7th day of March, 1997

(7)

1. Balbir Singh
s/o Shri Moji Ram

2. Chajju Ram
s/o Shri Chandu Ram

R/o Double Story Quarters
Railway Colony
Rewari(Haryana).

... Applicants

(By Shri Yogesh Sharma, proxy of Shri V.P.Sharma, Advocate)

Vs.

Union of India through

1. The General Manager
Northern Railway
Baroda House
New Delhi.

2. The Divisional Railway Manager
Northern Railway
Bikanér(Raj.)

3. The Assistant Engineer
Northern Railway
Rewari(Haryana).

... Respondents

(None for the respondents)

O R D E R(Oral)

This OA has been filed for grant of extra duty allowances as Honorarium which the applicant claims since the same has been granted to similarly situated persons. A notice was issued to the respondents but none has appeared and no counter reply has been filed despite numerous opportunities being granted.

2. Today, when the matter came up for hearing, the learned counsel for the applicant pointed out that the applicant had filed two representations, A1 and A2 to the respondents which are still pending with the respondents for their decision.

(2)

3. In view of the above position, I consider that the OA can be disposed of at this stage by a direction to the respondents to decide the two representations within a period of three months from the date of receipt of a copy of this order. No costs.

R.K.Ahooja
(R.K.AHOOJA)
MEMBER(A)

(8)

Later on Shri R.L.Dhawan, learned counsel appears on behalf of the respondents.

R.K.Ahooja
(R.K.AHOOJA)
MEMBER(A)

/rao/